IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14188 of 2025

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Ajit Kumar Pandey (Male), Aged about 66 years, S/o- Late Chandramaditya Pandey, Resident of Flat no.- 3B2, Gulab Vatika Apartment, Ambedkar Path, Bailey Road, Rukanpura, P.O.- B.V. College, Patna, Pin Code- 800014.

... ... Petitioner/s

Versus

1. The State of Bihar through Chief Secretary, Government of Bihar, Patna.
2. The Municipal Commissioner, Patna Municipal Corporation, Patna.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mrs.Prerna Pandey, Advocate
		Mr. Sudhir Mishra, Advocate
For the State	:	Mr.P.K.Shahi, Advocate General
		Mr. Vikas Kumar, AC to AG
For PMC	:	Mr. Prasoon Sinha, Sr.Advocate
	:	Mr.Prabhat Kumar, Advocate

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA

ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 01-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ petition:

> *I. To direct the respondents to forthwith implement in Patna the measures mandated by the Hon'ble Supreme Court in its judgment dated 11.08.2025 in Suo Motu Writ Petition (Civil)No.5 of 2025, including capture, sterilization, immunization, and permanent relocation of all stray/community dogs to secure purpose-built shelters, within a strict and fixed time frame:*
> *II. To direct the respondents to construct, operationalise, and/or upgrade shelter facilities in Patna with adequate capacity, trained manpower, sterilization units, veterinary care, and 24-hour CCTV surveillance;*
> *III. To direct the respondents to establish in Patna a dedicated 24x7 helpline for reporting dog-bite incidents*

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and aggressive stray dog behaviour, ensuring on-ground action within a maximum of four hours;
IV. To direct the respondents to maintain verifiable daily records of stray dogs captured, sterilized, vaccinated, and sheltered, and to file periodic compliance reports before this Hon'ble Court;
V. To pass such further or other order(s) as this Hon'ble Court my deem fit in the interest of public safety, public health, and constitutional justice.

3. Mr. P.K.Shahi, learned Advocate General appearing for the State, submits that the issue raised in the present writ petition is already sub judice before the Hon'ble Supreme Court and the same is being pursued in *Suo Motu Writ Petitio*n *(Civil)No*.05 of 2025.

4. In view of the aforesaid submission, if the petitioner has any grievance to it, he shall be at liberty to make an appropriate application before the Hon'ble Supreme Court, if so advised.

5. With the aforesaid liberty, the present writ petition stands disposed of.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Nitesh/Sujit

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	07.11.2025
Transmission Date	NA

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